

for serving wholesome and regular cooked mid day meal in every eligible school/institution lies with the State Government/UT Administration. However, as and when any complaint comes to notice of the Government, the concerned State Government/UT Administration is asked to conduct suitable inquiry into the complaint and to take appropriate action against the responsible person(s) and also to initiate corrective measures to avoid recurrence of such incidents in future.

#### **Training courses for special teachers in inclusive schools**

3417. SHRIMATI BRINDA KARAT: will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the steps Government is taking to implement RTE Act, for inclusive education;
- (b) whether there are any mandatory training courses for special teachers in inclusive schools; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Sarva Shiksha Abhiyan (SSA) is the main vehicle to implement the provisions of the Right of Children to Free and Compulsory Education (RTE) Act, 2009. The financial provisions for children with special needs under SSA have, therefore, recently been revised from Rs. 1200 per child to Rs. 3000 per child, of which Rs. 1000 per child will be earmarked for appointment of Resource Teachers in order to address the needs of children with disabilities. The revised financial provision has come into effect from 1st April, 2010.

(b) and (c) School teachers under SSA are being oriented to the educational needs and requirements of children with special needs through teacher-training programmes. SSA provides for short-duration training as well as 90-day Foundation Course recognized by the Rehabilitation Council of India (RCI) to sensitize teachers on the need, importance and meaning of inclusive education for children with special needs.

#### **Pay fixation anomaly cases of KV primary teachers**

†3418. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to answer to Unstarred Question 965 given in the Rajya Sabha on 27th November, 2009 and state:

- (a) whether Government is aware that certain pay fixation anomaly cases of Fifth Pay Commission especially relating to Primary Teachers (PRTs) of Kendriya Vidyalayas of Delhi region have not yet come to the notice of Kendriya Vidyalaya Sangathan (KVS) and, therefore, have not been resolved so far;
- (b) whether K.V.S. has made any enquiry and taken confirmation from all the Kendriya Vidyalayas of Delhi region about the unresolved and pending pay fixation anomaly cases of primary teachers; and
- (c) if not, whether it is proposed to make such an enquiry from the schools with a view to resolve such pending cases at the earliest?

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†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) Consequent upon implementation of Vth Pay Commission some cases of pay anomaly in the Grade of Primary Teachers (PRTs) were reported and were disposed of by the Regional Office, Delhi. However, pay anomaly is a comparative term, and as and when the pay of an employee is stepped up, it may give rise to further anomaly with reference to the pay to other employees. The matter of pay anomaly arises out of comparison of salaries, service documents, seniority etc. of an employee with reference to some other employees of the same cadre in same scale. The anomaly, if any, is required to be projected by the employee, and is removed as per the prescribed rules. There are no pending cases of pay anomaly in the grade of PRTs in the Regional Office, Delhi, and the question of making an enquiry does not arise.

#### **Confusion among schools regarding implementation of RTE Act**

3419. SHRI Y.P. TRIVEDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any confusion among schools gearing upto meet various clauses of the Right to Education (RTE) Act which came into force in April, 2010 and more so on some features of the Act like banning of screening test and selecting neighbourhood children; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Government has held discussion with various stakeholders, including educationists and Principals of schools, to address several issues relating to implementation of the Right of Children to Free and Compulsory Education Act, 2009, including screening procedure and admission of children belonging to disadvantaged group and weaker section.

#### **Financial assistance to NE States for technical institutions**

†3420. SHRI KALRAJ MISHRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Central Government has received any proposal from North-Eastern (NE) States for financial assistance to upgrade their technical institutions;

(b) if so, the details thereof; and

(c) the reaction of Government regarding the said proposals?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (c) The all India Council for Technical Education (AICTE) has received a total 191 applications during 2009-10 from North-Eastern (NE) States for granting financial assistance to upgrade their technical institutions. The proposals were processed as per laid down procedure. Financial Assistance of Rs. 3004.03 lakh were sanctioned to the suitable proposals under various scheme such as Modernization and Removal of Obsolescence (MODROBS), Staff Development Programme (SDP) and Seminar Grant.

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†Original notice of the question was received in Hindi.